



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.1872/2020
MA No. 2404/2020**

Today, this the 23rd day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Vikram
S/o Budyal
R/o T Barrack, Staff Quarter
Tauras Officers Institute
2 Mall Road, Delhi Cantt-10.
2. Erick Massey
S/o Lt. Shri BL Massey
R/o R2, D-59, 3rd Floor
Syndicate Enclave
Dabri Mod, Delhi.
2. Patrick Massey,
S/o Lt. Shri BL Massey
R/o Tauras Officers Institute
Staff Quarter, 2 Mall Road
Delhi Cantt-10.
3. Ramesh Kumar
S/o Nand Ram
R/o Quarter No.17, Staff Quarter
Tauras Officers Institute
2 Mall Road, Delhi Cantt-10.
4. Deep Chand
S/o Puran Chand
R/o Quarter No.13/7, Staff Quarter
Tauras Officers Institute
2 Mall Road, Delhi Cantt-10.
5. Hari, S/o Bachu Ram



R/o Quarter No.13/10, Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.

6. Mansur Akhtar, S/o N. Ali
 R/o T Barrack, Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.
7. Raju, S/o Banwari Lal
 R/o Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.
8. Shyam Lal
 R/o Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.
9. Prem
 S/o Sardar
 R/o Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.
10. Shankar
 R/o Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.
11. Mareena Martin
 D/o Late Shri Prem
 R/o Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10.
12. Pati Ram
 R/o Staff Quarter
 Tauras officers Institute
 2 Mall Road, Delhi Cantt-10. .. Applicants

(Through Shri Janak Raj Rana, Advocate)
 Versus

Union of India through



1. Secretary
Ministry of Defence
Government of India
New Delhi.
2. The Chairman
GOC, Delhi Area
Delhi Cantt.-110 010.
3. The Honorary Secretary
Tauras officers Institute
2 Mall Road, Delhi Cantt.
New Delhi -110 010. .. Respondents

(Through Shri Manjeet Singh Reen, Advocate)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

After arguing at length, the learned counsel for the applicants seeks permission to withdraw the OA, with liberty to the applicants to agitate their grievances before the competent authority, in accordance with law. Permission is granted. The O.A. is dismissed as withdrawn with liberty as aforesaid.

Pending MA also stands disposed of, accordingly.

(R.N. Singh)
Member (J)

/cc/jyoti/uma/

(Pradeep Kumar)
Member (A)